

of Pakistan in regard to the transfer of all cash balances and movables of Indian citizens now lying in Pakistan in different banks and with the Government of Pakistan;

(b) whether Government have settled the terms of compensation of immovable properties left by the Indian citizens in East Pakistan; and

(c) if not, the reasons therefore?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) to (c). The Government of India are still urging the Government of Pakistan to discuss the question of restoration of all properties and assets taken over by either country, in terms of Article VIII of the Tashkent Declaration. Therefore the question of paying any compensation to Indian nationals whose properties have been seized by Pakistan does not arise at this stage.

COMMITTEE OF ENQUIRY INTO STEEL TRANSACTIONS

\*702. SHRI JUGAL MONDAL :

SHRI SHRI GOPAL SABOO :

SHRI S. KUNDU :

SHRI BENI SHANKER SHARMA :

SHRI KANWAR LAL GUPTA :

SHRI RABI RAY :

SHRI BHARAT SINGH CHAUHAN :

SHRI CHENGALRAYA NAIDU :

SHRI YOGENDRA SHARMA :

SHRI JYOTIRMOY BASU :

SHRI S. M. BANERJEE :

SHRI H. N. MUKERJEE :

Will the Minister of STEEL, MINES AND METALS be pleased to refer to the reply given to Unstarred Question No. 1235 on the 20th February, 1968 and State :

(a) whether the report of the Committee of Enquiry into Steel transactions has since submitted its report to Government;

(b) if so, the main features thereof; and

(c) the decision taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) to (c). Yes Sir. The Report of the Committee

has been received and is under examination of the Government. As soon as a decision is taken a copy of Government Resolution on the subject together with the Report, will be laid on the Table of the House.

टायरों का पोत-लदान

\*703. श्री मोलहू प्रसाद : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राज्य व्यापार निगम ने मैसर्स राम किशन कुलवन्तराय को 13 अक्टूबर, 1961 के अपने पत्र में लिखा था कि तब तक टायरों का पोत-लदान न कराये जब तक वर्तमान स्टॉक समाप्त हो जाये;

(ख) यदि हां, तो क्या यह भी सच है कि टायरों के और खेपों की प्राप्ति को रोकने के लिये सरकार द्वारा कोई कार्यवाही नहीं की गई थी; और

(ग) यदि हां, तो उसके क्या कारण थे ?

वाणिज्य मंत्रालय में उपमंत्री (श्री मुहम्मद शफ़ी कुरेशी) : (क) जी हां ।

(ख) और (ग). लोक सभा समिति को, जिसने राज्य व्यापार निगम के टायरों के सौदे की जांच की थी, पहले ही सूचित किया जा चुका है कि फर्म ने हम्बर्ग के संभरणकर्ताओं के साथ 40,000 सेटों के आयात के लिये पक्की वचनबद्धताएं की थीं और इसके लिये उन्होंने साखपत्र की भी व्यवस्था कर ली थी । माल रिजेका पत्तन पर पड़ा था, जहाँ उस पर विलम्ब-शुल्क पड़ रहा था, अतः राज्य व्यापार निगम ने आयात की अनुमति दे दी थी । साथ ही साथ उसने फर्म को बता दिया था कि विक्रय की जिम्मेदारी उसी की होगी ।

SUBMERGING OF STATIONS ON HUBLI-SHOLAPUR SECTION UNDER UPPER KRISHNA PROJECT SCHEME

\*704. SHRI S. A. AGADI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Sitamani, Almatti Railway Stations on Hubli-

Sholapur section of the South Central Railway are being submerged under the Upper Krishna Project scheme;

(b) if so, the area of railway line that is likely to be submerged and shifted;

(c) whether any new deviation alignment has been surveyed; and

(d) if so, the details thereof and number of railway stations on Hubli-Sholapur line which are going to be affected and the point at which the new railway bridge will be constructed across Krishna river?

THE MINISTER OF RAILWAYS  
(SHRI C. M. POONACHA) : (a) Yes, Sir.

(b) A length of about 20 Kms. of Railway line in two stretches will get submerged and will have to be shifted.

(c) and (d). No survey for this diversion has yet been carried out. The survey will be taken up after the Govt. of Mysore who have to bear the cost of the diversion agree to the estimate of the survey. Details regarding the places affected and the site of the new Krishna Bridge will be known only when the survey is completed.

#### LOSS DUE TO PILFERAGE OF COAL PURCHASED BY RAILWAYS

\*705. SHRI S. R. DAMANI : Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have estimated the loss suffered due to the pilferage of coal purchased by the Railways;

(b) whether the Railway Board are aware that liberal use of coal is made by the Railway staff and the Watch and Ward personnel have failed to check pilferage;

(c) whether the Railway Board are also aware that pilfered coal is sold in the market at 50 per cent of the normal price of coal; and

(d) the measures being taken or proposed to be taken to safeguard stocks of loco coal from thefts and misuse ?

THE MINISTER OF RAILWAYS  
(SHRI C. M. POONACHA) : (a) It is not possible to correctly estimate the actual loss suffered by the Railways due to pilferage of coal.

(b) There have been instances of coal being pilfered by Railway staff. Arrangements also exist for Coal & Cinder being made available to Railway employees at reasonable rates. The R.P.F. also exercise vigilance and were able to arrest coal thieves as under :

Year	Arrests made		Total
	Outsiders	Rly. employees	
1965	5,149	544	5,693
1966	5,339	476	5,815
1967	5,740	542	6,282

(c) No.

(d) The following measures are being taken:—

1. R.P.F. staff is posted in most of the important sheds, coal stacks and dumps.
2. Coal Specials are escorted by R.P.F. in affected/vulnerable sections.
3. Unobtrusive watch is kept on habitual coal thieves/pilferers including on railway staff conniving at it.
4. Armed pickets and patrols have been detailed in important yards to guard against thefts from wagons standing in yards.
5. Stress is being laid on the verification of the antecedents of the labourers handling coal.
6. Stress is laid on the proper stacking of coal in running sheds.

#### ALUMINIUM SMELTER AND SHEET MILL.

\*706. SHRI VIRENDRA KUMAR SHAH : Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether Government have rejected the application of the Indian Aluminium Company seeking permission to borrow upto \$ 3 million from the International Finance Corporation for meeting the shortfall in the foreign exchange requirement for setting up a new aluminium smelter and a sheet mill;

(b) if so, on what grounds; and